

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- 1306
ANSWERED ON- 25/07/2022

INFRASTRUCTURE IN EMRS

1306. SHRI C.R. PATIL:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of the existing infrastructure in schools in tribal areas of the country, State/UT-wise including Gujarat;
- (b) whether the Government has any proposal for infrastructural development of EMRS in tribal areas and if so, the details thereof; and
- (c) the details of the funds sanctioned, allocated and released for the said purpose during each of the last three years?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SMT. RENUKA SINGH SARUTA)

(a) & (b): The scheme of EMRS was revamped in the year 2018 and under new scheme, schools are being constructed across the country including Gujarat under the supervision of National Education Society for Tribal Students (NESTS) as per approved design with provisions for variations according to local site conditions. As per the standard guidelines, the provision of infrastructure includes school building (classrooms, laboratories, teachers' common room, library, office room, toilets & drinking water facility, recreation room with indoor sports facility), dining and kitchen (pantry, store room, seating facilities, hand wash/cleaning area), hostel (dormitories-boys/girls, sick room, residence for warden, courtyard, visitor room, reading room), sports facility (playground, compound wall, entry gates, covered paths, drainage-sewage, water tanks), staff residences (principal residence, type III quarters, type II quarters, guest house) and other essential facilities (desk, bench, computers, individual bed, racks for storing personal belongings, study table and chair, rainwater harvesting, mosquito nets, lighting in common areas, solar water heating, compost pits etc.).

As on date, 378 such schools across the country including 35 schools in Gujarat are functional with full or partial facilities of infrastructure as enumerated above. Besides, this Ministry has made provision of upto Rs. 5.00 crores for each school sanctioned under the old scheme of Grants under Article 275 (1) towards up-gradation purpose so that the old schools may also have adequate infrastructure facilities.

(c): Up to the year 2019-20, allocation for EMRS was part of Article 275 (1) and from 2020-21 onward, separate allocation has been made for EMRS which is being released by this Ministry to NESTS for further release to State Societies/PSUs/Construction Agencies. The details of fund allocated and sanctioned/ released for construction/ infrastructure development of EMRS for the last three years are as under:-

(Rs. in crore)

Financial year	Fund allocated (for GIA-Gen., Salaries and CCA)	Fund sanctioned/ released (for GIA-Gen., Salaries and CCA)	Fund released for creation of capital assets (CCA)
2019-20*	2662.55	2661.48	1657.79
2020-21	1200.00	1199.97	498.02
2021-22	1057.74	1057.74	756.74

* During 2019-20, EMRS was a component under Article 275(1) of the Constitution and fund figures mentioned are for the whole allocation under Article 275(1) including EMRS.
